

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO - 584
ANSWERED ON- 04/02/2026

SoPs regarding two wheelers on NH

584. Shri Kartikeya Sharma:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the specific sections of the Motor Vehicles Act, 1988 or NHAI Rules under which police officials are authorized to stop and fine two-wheeler riders on National Highways;
- (b) whether the Ministry proposes to issue a "Standard Operating Procedure" (SOP) to State Traffic Police to distinguish between "Safe Riding Gear" and "Stunt Riding"; and
- (c) the rationale for banning high-end motorcycles with advanced safety features from Access-Controlled Expressways while allowing old four-wheelers with lower safety standards?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) As per Section 35 of Control of National Highways (Land & Traffic) Act, 2002 along with Sections 115, 116 and 119 of the Motor Vehicles Act, 1988 and rules & regulations made thereunder, Highway administration and State Government or any authority authorised in this behalf by State Government are empowered to regulate the driving of motor vehicles of any specified class or description of motor vehicles in the interest of public safety or convenience.

Further, in the event of any violations, any police officer or other person authorized in this behalf by the State Government are empowered to impose fine or penalty under Sections 177, 177A and 194 of the Motor Vehicle Act, 1988.

(b) and (c) No Sir. As per Road Accident data published for the year 2023, among vehicle categories involved in road accidents, two-wheelers accounted for the highest share in total accidents and fatalities. It is also important to note that two-wheelers offer no structural protection (no crumple zones, airbags, seat belts) and therefore impacts at expressway speeds being fatal have a high likelihood.
